

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. 4278  
TO BE ANSWERED ON FRIDAY, THE 20TH DECEMBER 2024**

**NOTARY CERTIFICATES**

**4278. Smt. Geniben Nagaji Thakor**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether certificates have not been issued by the Government till date despite declaration of result of notary exam last year;
- (b) if so, the time-frame by which the said certificates are likely to be issued; and
- (c) the arrangements being made by the Government to ensure the issuance of the said certificates at the earliest?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): The Central Government in this year 2024, has decided to provisionally appoint 40,435 legal practitioners as Notaries in 18 States and Union Territories. For expeditious issuance of Certificate of Practice, the Government has introduced a web portal, namely the Notary Portal. As on 16.12.2024, 5554 digitally signed Certificates of Practice have been issued through the Notary Portal to the candidates of various States selected by the Central Government for appointment as Notaries in the year 2024.

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